

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. DK.40/GT/2011

Date: 27.9.2012

To,
Additional General Manager (Commercial),
THDC India Ltd.,
Alaknanda Bhawan,
Pragatipuram, Bypass Road,
Rishikesh-249201, (Uttarakhand)

Sir,

Subject: Approval of Tariff of Tehri Hydro Electric Power Project (4x250 MW) for the period from 1.4.2009 to 31.3.2014.

With reference to the above mentioned petition. I am directed to request you to furnish the following information on affidavit, with an advance copy to the respondents/beneficiaries, latest by 18.10.2012:

- a) Audited statement of actual additional capitalization for the period 2009-12.
- b) Advice of the Technical Advisory Committee for installing separate set of stoplog gate and winch machine for T3 and T4, to be submitted.
- c) Actual O&M as per Form-15, of the 2009, Tariff Regulations.
- d) It is noticed that for certain replaced assets, the gross value of old replaced assets has not been provided/de-capitalized. In accordance to the 2009 Tariff Regulations, the gross value of old replaced assets needs to be reduced before allowing capitalization of new assets. Therefore, the gross value of old replaced assets, the year in which assets were put to use and the depreciation recovered in tariff as well as depreciation as per books for all replaced assets, to be furnished.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)